

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3158
ANSWERED ON:15.03.2011
INFLUX OF NARCOTICS
Ju Dev Shri Dilip Singh;Naik Dr. Sanjeev Ganesh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports of influx of contraband items including ganja, charas, opium, heroine and brown sugar from the bordering countries;
- (b) if so, the details thereof, item-wise and country-wise;
- (c) the details of such items seized alongwith its value and quantity in the country during each of the last three years and the current year, State-wise; and
- (d) the corrective measures taken by the Government to curb such activities and punish the persons involved in the same?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a) to (c): Yes, Madam. Report received from various Enforcement Agencies indicates that areas of Indo-Myanmar Border, Indo-Nepal Border and Indo-Pak Border are vulnerable for smuggling/trafficking of narcotic drugs. The statistics of seizures of narcotic drugs along with neighboring borders are not maintained separately.
- (d): Various steps have been taken to check, detect and prevent drug smuggling from the bordering countries, which among other things includes the following:
- (i) Intensive preventive and interdiction efforts along known drug routes.
 - (ii) Strict surveillance and enforcement at import and export points.
 - (iii) Improved coordination among the various Drug Law Enforcement Agencies including border guarding forces in order to impart greater cohesion to interdiction.
 - (iv) Strengthening of the intelligence apparatus to improve the collection, analysis and dissemination of operational intelligence.
 - (v) Implementing a scheme of monetary rewards for information leading to seizures of Narcotic drugs to informers and officers.
 - (vi) Strict enforcement of provisions of Narcotic Drugs & Psychotropic Substances (NDPS) Act, 1985 and financial investigation against the accused is done under Chapter V-A of the NDPS Act and property of accused(s) and their associates is seized, freezed and forfeited.